

**GOVERNMENT OF ASSAM  
REVENUE & DISASTER MANAGEMENT (L.R.) DEPARTMENT  
ASSAM SECRETARIAT (CIVIL)  
DISPUR, GUWAHATI-6**

**ORDER OF THE GOVERNOR  
NOTIFICATION**

Dated Dispur the 30<sup>th</sup> August, 2018

No.RLA.300/2013/Pt-II/167 – In exercise of the powers conferred upon section 51(1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Act No.30 of 2013) read with rule 45(1) of the Assam Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Rules, 2015 (framed under section 109 of the said Act), the Governor of Assam is pleased to declare the Court of the District & Session Judge of the district of Kamrup(Metro), Nagaon, Sonitpur, Jorhat and Cachar to act as the "Land Acquisition, Rehabilitation and Resettlement Authority" for the respective Revenue Divisions namely Lower Assam, Central Assam, North Assam, Upper Assam and Barak Valley Divisions respectively, for another period of 1 (one) year from the date of expiry of the term of the Authority notified vide Notification No.RLA.300/2013/Pt-II/158 dated 21-4-2017.

This Notification is issued with the consent of the Hon'ble Gauhati High Court conveyed vide their letter No.HCVII-30/2017/4673/A dated Guwahati 8<sup>th</sup> of August, 2018.

(Sd/-Shri Rajesh Prasad, IAS)  
Principal Secretary to the Government of Assam  
Revenue & Disaster Management Department

Memo No. RLA.300/2013/Pt-II/167-A

Dated Dispur, the 30<sup>th</sup> August, 2018

Copy to :

1. The Commissioner, Lower Assam Division, Guwahati/ North Assam Division, Tezpur/ Upper Assam Division, Jorhat/ Central Assam Division, Nagaon/ Barak Valley Division, Cachar.
2. The Registrar (Judicial), Gauhati High Court, Guwahati-1
3. The District & Session Judge, Kamrup (M)/ Nagaon/ Jorhat/ Sonitpur/ Cachar
4. The L.R. & Secretary to the Govt. of Assam, Judicial Deptt. Dispur, Guwahati-6
5. The Principal Secretary, Bodoland Territorial Council, Kokrajhar/ KarbiAnglong Autonomous Council, Diphu/ N.C. Hills Autonomous Council, Halflong.
6. The Deputy Commissioner, .....  
The Sub-Divisional Officer (Civil), .....
7. The Director of Land Requisition, Acquisition & Reforms, Assam, Rupnagar, Guwahati-32
8. The Director, Printing & Stationery, Assam, Bamunimaidam, Guwahati-21. He is requested to publish the Notification No.RLA300/2013/Pt-II/167 dated 30/08/2018 in the Extra Ordinary Gazette and send 50 copies of the same to the Revenue & D.M. Department.
9. The Staff Officer to the Chief Secretary, Assam, Dispur, Guwahati-6
10. P.S. to the Hon'ble Chief Minister, Assam, Dispur, Guwahati-6
11. P.S. to the Hon'ble Minister of State, Revenue & D.M. etc., Dispur, Guwahati-6.
12. P.S. to the Addl. Chief Secretary to the Govt. of Assam, Revenue & D.M. Department, Dispur, Guwahati-6.
13. P.S. to the Principal Secretary to the Govt. of Assam, Revenue & D.M. Department, Dispur, Guwahati-6
14. P.S. to the Secretary to the Govt. of Assam, Revenue & D.M. Department, Dispur, Guwahati-6

By orders etc.,

Deputy Secretary to the Government of Assam  
Revenue & D.M. (L.R.) Department

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